## CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

C.C.P. No.170 of 1995 in O.A. No. 2016 of 1988

New Delhi, dated the 7th March, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI: SWAMINATHAN, MEMBER (J)

Shri Harphool Singh,
S/o Shri Muni Lal,
Vill. & P.O. Gokal,
Distt. Rewari (Haryana) ...... APPLICANT

(By Advocate: Shri Yogesh Sharma proxy counsel for Shri V.P.Sharma)

## **VERSUS**

Shri V.K. Aggarwal,
General Manager,
Northern Railway, ? Baroda House,
New Delhi. RESPONDENTS

(By Advocate: Shri D.S.Mahendru proxy counsel for Shri P.S.Mahendru)

## ORDER (Oral)

## BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Yogesh Sharma proxy counsel for Shri V.P. Sharma for the applicant and Shri D.S. Mahendru, proxy counsel for Shri P.S. Mahendru for the respondents.

2. Both counsel state that the Tribunal's judgment dated 24.1.94 in O.A.2016/88 has been complied with by the respondents in full, and nothing survives thereafter. Under the circumstance the

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170/95 is C.C.P. dismissed and

a contemners are discharged. No costs.

(LAKSHMI SWAMINATHAN) Member (J)

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